

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderalok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.- 390/TT/2023

Date: 15.4.2024

To

Shri B.B. Rath
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Petition for Determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: 400kV D/C Mohindergarh-Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under “Northern region System Strengthening Scheme (NRSSS)-XXXV” scheme in Northern Region and Asset-2: 2 Nos. 400kV Line bays at Bhiwani (POWERGRID) sub-station under “Construction of two Nos. 400kV Line bays at Bhiwani (POWERGRID) sub-station” scheme in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.4.2024:

2019-24 period

- a) Confirm whether ACE is expected beyond the cut-off date for the instant assets.
- b) Detailed justification of cost over-run along with legible supporting documentary evidence for Asset-2.
- c) Details of Revised Cost Estimate (RCE).
- d) Provide details of COD along with documentary evidence for the same for Asset-2.
- e) Confirm whether the initial spares claimed are included in the Capital Cost and ACE as submitted in the Auditor's Certificate. Further, provide Initial Spares discharge details.

- f) Submit the detailed information for the following:
- i. status of project as on 25.3.2020 in accordance with MoP letter dated 27.7.2020,
 - ii. status of project as on 1.4.2021 in accordance with MoP letter dated 12.6.2021,
 - iii. impact of COVID-19 on the project.

Forms

- g) Form-12 (Details on the number of time over-run days which occurred due to different reasons mentioned in the petition and correspondence exchanged, if any, chronology of the previously mentioned time over-run along with documents in the format provided in Annexure-I).
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)

Annexure-I

| Asset (Asset- wise) | Activity | Period of activity | | | | Time over-run (in month (s) or day(s)) | Reason (s) for Time over-run |
|---------------------------|--|--------------------|----|----------|----|--|---------------------------------|
| | | Planned | | Achieved | | | |
| | | From | To | From | To | | |
| | Land Acquisition | | | | | | |
| | LOA | | | | | | |
| | Supplies (Structures, equipment's, etc.) | | | | | | |
| | Foundation | | | | | | |
| | Tower erection | | | | | | |
| | Stringing | | | | | | |
| | ROW issues | | | | | | |
| | Testing & commissioning | | | | | | |
| | Any other Activities for time over-run , if any | | | | | | |